

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.20
I.A. No.232/2024 in
C.P. (IB)No.141/BB/2022**

IN THE MATTER OF:

M/s Bank of Baroda	...	Petitioner
Vs.		
Mr. Srichand Satramdas Agicha	...	Respondent

Order under Section 95(1) of IBC, 2016

Order delivered on 29.04.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner	:	Shri Sharan Kukreja Ms.Abhijna Somashekara
For the Respondent	:	Ms.Krutika Raghavan Ms.Sameeksha Patil
For RP	:	Shri Bhupendra Dave

ORDER

I.A No. 232/2024

1. Heard the Ld. Counsel for the Petitioner, Respondent and RP
2. The Ld. Counsel for the Respondent has filed the objection vide Dy. No.2029 dated 01.04.2024 and the same is taken on record.
3. The Ld. Counsel for the Petitioner requested time to file rejoinder to the reply filed by the Respondent to the RP report. Therefore, one week time is granted to the Petitioner to file the same duly serving the copy on the otherside. Further, the RP can also file the rejoinder to the reply filed by the Respondent within one week, if he desire so.
4. List the matter on **19.06.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**